

HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171001.

No.HHC/VIG/Misc. Instructions/93-IV-13273  
Dated Shimla, the 14<sup>th</sup> May, 2013.

From

The Registrar (Vigilance),  
High Court of Himachal Pradesh,  
Shimla.

To

All the Judicial Officers,  
In Himachal Pradesh (by name).

Sub:- Eschew adjournments in Court proceedings – Instructions thereof.

Sir,

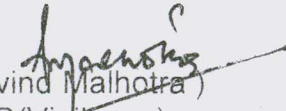
It has come to the notice of the High Court that some of the Courts in Himachal Pradesh are still granting frequent adjournments in the Court proceedings, contrary to the instructions issued in this behalf from time to time. Due to unnecessary adjournments so granted by the Courts, the general public/litigants is/are put to harassment as a result of which the disposal of cases is being delayed abnormally, besides being drain on state exchequer.

Therefore, I have been directed to impress upon you to eschew frequent adjournments in the Court proceedings.

The above directions be complied with in letter and spirit and any deviation thereof shall be viewed seriously.

Please acknowledge the receipt of this communication.

Yours faithfully,

  
( Arvind Malhotra )  
OSD(Vigilance)

Endst.No.HHC/VIG/Misc.Instructions/93-IV-  
Copy forwarded for information to:-

Dated:-14.05.2013.

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1. The Registrar(Admn.)-cum-Principal Private Secretary to Hon'ble the Chief Justice.
2. All the Additional Registrars.
3. All the Deputy Registrars.
4. The Secretary to the Registrar General and Private Secretaries to the Registrar(Inspection), Registrar(Judicial), OSD(Vigilance), and PAs to the OSD(Rules), OSD(O&A) & OSD(Estt.).
5. The Assistant Registrar(Vigilance) and (Inspection) and Section Officer(Rules) of this Registry.
6. The Technical Director NIC,H.P. High Court for uploading the above instructions on the High Court Website accordingly.
7. Guard file.  
(Sr.Nos. 1 to 4, High Court of H.P., Shimla.)

  
Section Officer,(Vigilance)